

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 1**

SERVICE TAX APPEAL NO. 87109 OF 2018

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-517/2017-18 dated 26.10.2017 passed by the Commissioner of Central Tax (Appeals-I), Pune.)

AL WAHA MECHANICAL INDIA PRIVATE LIMITED

**Flat No. 604, 6th Floor, A2 Omkar Nandan,
Navale Bridge, Next to Joshi Vaoewale,
Off Mumbai Bangalore Highways,
Pune-411041.**

Appellant

Vs.

**COMMISSIONER CENTRAL EXCISE AND SERVICE TAX,
PUNE-I**

**41/A, F Wing, 3rd Floor, GST Bhavan,
Sasoon Road, Pune-411001.**

Respondent

Appearance:

None for the Appellant

Shri Dhananjay Dahiwal, D.C., for the Respondent:

CORAM:

HON'BLE Dr. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Final Order No. 87415/2024

Date of Hearing : **04/12/2024**

Date of Decision: **04/12/2024**

None for the Appellant as has been on last several occasions despite the notice for appearance on 01.08.2024 was sent. Adjournment request was made by the C.A. for the Appellant for that day only and not on subsequent dates posted for hearing of this case.

2. It seems that Appellant has lost interest to pursue its appeal. Consequently the appeal is dismissed for Default and non-prosecution under Rule 20 of CESTAT (Procedure) Rules, 1982.

**(Dr. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)**